

# राजपत्र, हिमाचल प्रदेश

# हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 10 अक्तूबर, 2024 / 18 आश्विन, 1946

हिमाचल प्रदेश सरकार

#### INDUSTRIES DEPARTMENT

(A-Section)

#### **NOTIFICATION**

Shimla-2, the 08th October, 2024

**No. IND-A(F)1-3/2024.**—In continuation to this Department's Notifications No. Ind-A(F)2-2/2019-I dated 16th August, 2019, 07th October, 2020; No. Ind.A(Inv.Cell)(F)1-1/2021 148— ্যাস্ব / 2024—10—10—2024 (6901)

dated 03rd November, 2021; No. IND-A-F001/4/2021-IND-A-GoHP dated 29th April, 2022 and No. IND-A-F001/3/2022 dated 13th December, 2023 & 04th March, 2024; the Governor, Himachal Pradesh, is pleased to further amend the provisions in 'The Himachal Pradesh Industrial Investment Policy, 2019' and 'Rules Regarding Grant of Incentives, Concessions and Facilities for Investment Promotion in Himachal Pradesh-2019' in order to ensure sustainability and commercial viability of the Medical Devices Park, Una, as under:—

#### a. Himachal Pradesh Industrial Investment Policy—2019:—

# (i) Following provision shall be inserted below the Clause 7(II)(i) of the ibid Policy:—

"Provided that concession to the tune of 10% of rate/premium fixed for land, will be given to enterprises/allottee of Plots in the Upcoming Medical Devices Park for MSME category only provided it commences commercial production/operation within 2 years."

# (ii) Following provision shall be inserted below the Clause 7(II)(ii) of the Policy:—

"Provided that 25% of the premium of land shall be realized before handing over of possession and balance 75% of premium of plots would be realized in 3 annual installments within 3 years from the date of allotment for the allottee of Plots in the upcoming Medical Devices Park. In case allottee after commencement of production or any subsequent stage offers to clear balance payment of premium in lump-sum, rebate of 10% on balance premium of land/plot will be given."

# b. Rules Regarding Grant of Incentives, Concessions and Facilities for Investment Promotion in Himachal Pradesh—2019:—

#### (i) Rule 6.7(d) of the ibid Rules shall be amended as under:—

"The Director may, however extend the period of the provisional allotment by one year at a time on the merits of each case, subject to the total period (including the original period of 2 years or 3 years as the case may be) not exceeding 5 years in case of MSMEs & 6 years in case of Large and Anchor Enterprises from the date of handing over of possession. Such cases for grant of each extension will only be considered if the premium due to the Department till the time of making the application for extension of time period has been fully paid and there is no default in the payments due to the Department. Extension fee equivalent to 10%, 15% and 20% of the total premium (15%, 20% and 25% in case of enterprises to be established in the Medical Devices Park, Una) assessed at the time of provisional allotment of the plot will be charged for extension sought for the 1st, 2nd and 3rd year respectively, which will not be refundable/adjustable in the premium of the plot: However, no extension fee would be charged for extension sought for 1st year, if the Director is satisfied that the Commencement of Commercial Production of the Industrial Enterprises by allottee is delayed due to factors beyond the control of the allotee. The decision of Director in such cases would be final and binding upon the allotee. In such case(s) the Industrial Enterprise would be eligible for availing the incentive of concessional rate/ premium as provided under Rules 6.6 (a)(i)&(ii) in case the allotee commences commercial production within such period of extension."

#### (ii) Rule 6.11(a) of the ibid Rules shall be amended as under:—

"In the following situation(s), transfer of the lease hold rights of the plot(s) or a portion thereof where the lease deed has been executed will be permitted by the Director subject to the payment of balance premium due in addition to unearned increase in premium (*i.e.* difference between the rates applicable at the time of transfer and allotment) as under:—

- (i) In the event an Industrial Enterprise has not been set up or has not commenced commercial production or remained in production for less than one year, 20% (50% in case of enterprises to be established in the Medical Devices Park, Una) of the unearned increase in premium shall be realized.
- (ii) In the event an Industrial Enterprise has been in commercial production for a period more than one year or less than five years, the unearned increase in premium shall be realized at the rate of 10% (20% in case of enterprises to be established in the Medical Devices Park, Una), provided, the transferor Industrial Enterprise has either not availed any incentive or has returned the incentives availed which were conditional upon running the Industrial Enterprise for a specified minimum period subject to enabling notification governing such incentive(s).
- (iii) In the event an Industrial Enterprise has been in commercial production for a minimum period of five years, the unearned increase in premium shall be realized at the rate of 5% (10% in case of enterprises to be established in the Medical Devices Park, Una).

Sd/-(R. D. NAZEEM), Principal Secretary (Industries).

INDUSTRIES DEPARTMENT

A-Section

#### **CORRIGENDUM**

Shimla-2, the 08th October, 2024

**No. IND-A(F)1-3/2024.**—In this Department's notification of even number dated 08th October, 2024 the phrase 'Medical Devices Park, Una', wherever it appears in the notification, may be read as 'Medical Devices Park, Nalagarh'.

Sd/-(R. D. NAZEEM), Principal Secretary (Industries).

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### **NOTIFICATION**

Shimla, the 16th July, 2024

**No. HHC/Admn.6(23)/74-XVII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-*cum*-JMFC (VI), Shimla, H.P. as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC (VIII), Shimla and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of class II to IV establishment attached to the aforesaid Court under Major heard "2014—Administration of Justice" with immediate effect till the posting/joining of new presiding Officer in the said Court.

By order	•
Sd/	
Registrar General	

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### **NOTIFICATION**

Shimla, the 2nd August, 2024

**No. HHC/Admn.6(23)/74-XVII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-*cum*-JMFC (III), Shimla, H.P. as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC (VII), Shimla and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of class II to IV establishment attached to the aforesaid Court under Major heard "2014—Administration of Justice" with immediate effect till the posting/joining of new presiding Officer in the said Court.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 3rd August, 2024

**No. HHC/GAZ/14-290/06-II.**—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 04 days commuted leave *w.e.f.* 24-06-2024 and 27-06-2024, in favour of Sh. Sidharth Sarpal, Senior Civil Judge-*cum*-CJM, Mandi.

Certified that Sh. Sidharth Sarpal had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Sidharth Sarpal would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Mandi, but for his proceeding on leave for the above period.

By order
Sd/-
Registrar General

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### **NOTIFICATION**

Shimla, the 3rd August, 2024

**No. HHC/GAZ/14-290/06-II.**—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 02 days commuted leave for 08-04-2024 and 09-04-2024, in favour of Sh. Sidharth Sarpal, the then Senior Civil Judge-*cum*-CJM, Hamirpur, presently posted as Senior Civil Judge-*cum*-CJM, Mandi.

Certified that Sh. Sidharth Sarpal had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Sidharth Sarpal would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Hamirpur, but for his proceeding on leave for the above period.

By order	
Sd/ Registrar General	

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### **NOTIFICATION**

Shimla, the 1st July, 2024

**No. HHC**/ Estt.3(700)/2009.—08 days earned leave on and w.e.f. 02-08-2024 to 09-08-2024 with permission to suffix second Saturday and Sunday falling on 10th & 11th August, 2024 is hereby sanctioned in favour of Shri Yugal Kishore, Court Master of this Registry.

Certified that Shri Yugal Kishore is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Yugal Kishore would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### **NOTIFICATION**

Shimla, the 30th July, 2024

**No. HHC/GAZ/14-394/2019.**—Hon'ble the Chief Justice has been pleased to grant 05 days earned leave *w.e.f.* 05-08-2024 to 09-08-2024 with permission to prefix Sunday falling on 04-08-2024 and suffix 2nd Saturday and Sunday falling on 10-08-2024 and 11-08-2024, respectively in favour of Sh. Nitin Kumar, Principal Judge, Family Court Mandi, H.P.

Certified that Sh. Nitin Kumar is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Nitin Kumar would have continued to hold the post of Principal Judge, Family Court, Mandi, but for his proceeding on leave for the above period.

By order, Sd/-Registrar General.

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.)

- 1. Sh. Sandeep Singh s/o Late Sh. Balwant Singh, r/o Village & P.O. Salana, Tehsil & District Shimla (H.P.).
- 2. Ms. Sushma Kanwar d/o Sh. Nika Ram, r/o Village Khalasi, P.O. Majhar, Tehsil Theog, Distt. Shimla (H.P.).

#### Versus

#### General Public

Subject.—Registration of Marriage u/s 8(4) of H.P. Registration of Marriage Act, 1996.

Sh. Sandeep Singh s/o Late Sh. Balwant Singh, r/o Village & P.O. Salana, Tehsil & District Shimla (H.P.) & Ms. Sushma Kanwar d/o Sh. Nika Ram, r/o Village Khalasi, P.O. Majhar, Tehsil

Theog, Distt. Shimla (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 12-04-2024 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 16th September, 2024.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate,
Shimla (Rural), District Shimla (H.P.).

#### In the Court of Executive Magistrate, Jubbal, Shimla (H.P.)

In Case No.: 04/2024 Date of Institution: 19-09-2024

Krishan Kumar s/o Lt. Sh. Mohan Lal, r/o Village Old Jubbal, P.O. Jubbal, Tehsil Jubbal, Distt. Shimla (H.P.) ... *Applicant*.

Versus

General Public . . Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Applicant Sh. Krishan Kumar s/o Lt. Sh. Mohan Lal, r/o Village Old Jubbal, P.O. & Tehsil Jubbal, Distt. Shimla (H.P.) has moved an application before the AC 1st Grade, Jubbal for accompanying with an affidavit stating that his birth registration event on 06-06-1968 has not been entered in the record of Gram Panchayat Jai Pidi Mata.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entring birth event of Sh. Krishan Kumar s/o Lt. Sh. Mohan Lal, r/o Village Old Jubbal, P.O. & Tehsil Jubbal, Distt. Shimla (H.P.) born on 02-06-1968 in the Panchayat record of Gram Panchayat Jai Pidi Mata, he/she/they may file his/her/their objections on or before 30-10-2024 before this court. In case of non-filing of any objections, the *ex-parte* order will be passed.

Given under my seal and signature on this 19th September, 2024.

Seal. Sd/-

Executive Magistrate, Jubbal, District Shimla (H.P.).

#### In the Court of Executive Magistrate, Kumarsain, District Shimla (H.P.)

Sh. Sanjeev Kumar s/o Sh. Gian Chand, r/o Village Kalmu, P.O. Galani, Tehsil Kumarsain, Distt. Shimla (H.P.).

#### Versus

#### General Public

Subject.—Application under section 13((3) of the Registration of Birth and Death Act, 1969 to enter the birth of Miss Sarika d/o Sh. Sanjeev Kumar, Village Kalmu, P.O. Galani, Tehsil Kumarsain, Distt. Shimla (H.P.) in record of the Registrar, Birth & Death, Gram Panchayat Shalota.

Whereas, Sh. Sanjeev Kumar s/o Sh. Gian Chand & Smt. Seema Devi w/o Sanjeev Kumar, r/o Village Kalmu, P.O. Galani, Tehsil Kumarsain, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Registration of Birth & Death Act, 1969 to enter the date of birth of his Daughter namely Miss Sarika in the records of Registrar, Birth and Death-*cum*-Secretary, in Gram Panchayat Shalota, Tehsil Kumarsain as under:—

Sl. No.	Name of Person	Relation with Applicant	Date of Birth
1.	Smt. Sarika d/o Sh. Sanjeev Kumar	Father	24-05-2024

Hence, this proclamation is hereby issued to the general public and if they have any objection/claim with regarding entry of the birth of Smt. Sarika d/o Sh. Sanjeev Kumar in the records of Registrar, Birth and Death-cum-secretary, Gram Panchayat Shalota, Tehsil Kumarsain, Distt. Shimla then they may file their written objections/claims in this court on or before one month of publication of this proclamation in Govt. Gazette, failing which necessary orders will be passed for entry of birth.

Issued on 20th day of September, 2024 under my seal and signature.

Seal. Sd/
Executive Magistrate,

Kumarsain, District Shimla (H.P.).

# In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.)

Sh. Ashok Kumar Sharma s/o Lt. Sh. T. R. Sharma, r/o Village Ningan, P.O. & Tehsil Sunni, Distt. Shimla (H.P.).

Versus

General Public ... Respondent.

Whereas, Sh. Ashok Kumar Sharma s/o Lt. Sh. T. R. Sharma, r/o Village Ningan, P.O. & Tehsil Sunni, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of

undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of his daughter namely Miss Advaistisha Sharma d/o Sh. Ashok Kumar Sharma in the records of Registrar, Birth and Death in Gram Panchayat Ghariyana, Shimla (H.P.) as under:—

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Miss Advaistisha Sharma	Daughter	10-12-2004

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the records of Registrar, Birth and Death in Gram Panchayat Ghariyana, Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 29-08-2024 under my signature and seal of the court.

Seal.

Sub-Divisional Magistrate,
Shimla(R), District Shimla (H.P.).

# In the Court of Executive Magistrate, Theog, Tehsil Theog, District Shimla (H.P.)

Sh. Jeet Ram s/o Lt. Sh. Harinand, r/o Village Guthan, P.O. Kaleend, Tehsil Theog, Distt. Shimla (H.P.).

Versus

General Public ... Respondent.

Whereas, a case regarding entry of birth of Sh. Jeet Ram s/o Lt. Sh. Harinand, r/o Village Guthan, P.O. Kaleend, Tehsil Theog, Distt. Shimla (H.P.) has been received in this office from Additional District Registrar of the Birth & Death with his *vide* Letter No. 1557, dated 26-03-2024 for further necessary under section 13(3) of the Birth & Death registration Act, 1969.

Whereas Sh. Jeet Ram has also submitted an application on dated 05-04-2024 in this office to enter the date of birth of himself in the record of registrar, Birth & Death, in Gram Panchayat Kaleend, Tehsil Theog, Distt. Shimla (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Jeet Ram	Self	03-07-1961

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named present in the records of Registrar, Birth and Death, in Gram Panchayat Kaleend, Tehsil Theog, Distt. Shimla, (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 27-09-2024 under my signature and seal of the court.

Executive Magistrate, Tehsil Theog, District Shimla (H. P.).

In the Court of Executive Magistrate Theog, Tehsil Theog, District Shimla (H.P.)

Smt. Sushma Devi d/o Sh. Nirma Ram, r/o Village Kalzaar, P.O. Shadi Matiana, Tehsil Theog, Distt. Shimla (H.P.).

Versus

General Public ... Respondent.

Whereas, a case regarding entry of birth of Smt. Sushma Devi d/o Sh. Nirma Ram, r/o Village Kalzaar, P.O. Shadi Matiana, Tehsil Theog has been received in this office from Additional District Registrar of the Birth & Death with his *vide* Letter No. 4530, dated 10-06-2024 for further necessary under section 13(3) of the Birth & Death registration Act, 1969.

Whereas Smt. Sushma Devi has also submitted an application on dated 18-06-2024 in this office to enter the date of birth of herself in the record of registrar, Birth & Death, in Gram Panchayat Kalzaar Matiana, Tehsil Theog, Distt. Shimla (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Smt. Sushma Devi	Self	31-12-1974

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named present in the records of Registrar, Birth and Death, in Gram Panchayat Kalzaar Matiana, Tehsil Theog, Distt. Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 24-06-2024 under my signature and seal of the court.

Seal.

Sd/
Executive Magistrate,

Tehsil Theog, District Shimla (H. P.).

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.)

- 1. Sh. Rahul Bhanwara s/o Sh. Jai Kumar, r/o House No. 56/16, Jutogh Bazaar, Tehsil & District Shimla (H.P.).
- 2. Ms. Aanchal d/o Sh. Hari Krishan, r/o House No. 535, Indira Colony, Outside Jundla Gate, Shiv Puri Road, Karnal-132 001, Haryana.

#### Versus

#### General Public

Subject.—Registration of Marriage u/s 8(4) of H.P. Registration of Marriage Act, 1996.

Sh. Rahul Bhanwara s/o Sh. Jai Kumar, r/o House No. 56/16, Jutogh Bazaar, Tehsil & District Shimla (H.P.) & Ms. Aanchal d/o Sh. Hari Krishan, r/o House No. 535, Indira Colony, Outside Jundla Gate, Shiv Puri Road, Karnal-132 001, Haryana have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 28-04-2019 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 26th September, 2024.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.).

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.)

- 1. Sh. Rohit Banwara s/o Sh. Jai Kumar, r/o House No. 56/16, Jutogh Bazaar, Tehsil & District Shimla (H.P.).
- 2. Ms. Anamika d/o Sh. Sanjay Kumar, r/o Village Ban, P.O. Ladwa, Tehsil & Distt. Kurukshetra, Haryana.

#### Versus

#### General Public

Subject.—Registration of Marriage u/s 8(4) of H.P. Registration of Marriage Act, 1996.

Sh. Rohit Banwara s/o Sh. Jai Kumar, r/o House No. 56/16, Jutogh Bazaar, Tehsil & District Shimla (H.P.) & Ms. Anamika d/o Sh. Sanjay Kumar, r/o Village Ban, P.O. Ladwa, Tehsil & Distt. Kurukshetra, Haryana have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 21-11-2022 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections

personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 26th September, 2024.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.).

# In the Court of Sh. Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar, Shimla (Rural), District Shimla (H. P.)

Smt. Radha *alias* Reeta Devi d/o Late Sh. Jeet Ram & w/o Pyare Lal, r/o Village Gusan, Post Office Mehli, Tehsil Shimla (Rural), Distt. Shimla (H.P.).

Versus

General Public ... Respondent.

Whereas, Smt. Radha *alias* Reeta Devi d/o Late Sh. Jeet Ram & w/o Pyare Lal, r/o Village Gusan, Post Office Mehli, Tehsil Shimla (Rural), Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of herself namely Smt. Radha *alias* Reeta Devi d/o Late Sh. Jeet Ram & w/o Pyare Lal, r/o Village Gusan, Post Office Mehli, Tehsil Shimla (Rural), Distt. Shimla (H.P.) in the records of Secretary-*cum*-Registrar, Birth and Death, Gram Panchayat Mehli, Tehsil Shimla (Rural) (H.P.):—

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Smt. Radha alias Reeta Devi	Self	01-07-1964

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the records of Secretary-*cum*-Registrar Gram Panchayat Mehli, Tehsil Shimla (Rural), Distt. Shimla may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 25-09-2024 under my signature and seal of the court.

Seal. Sd/-

Executive Magistrate-cum-Naib Tehsildar, Shimla(R), District Shimla (H.P.).

In the Court of Naib-Tehsildar-cum-Executive Magistrate, Kupvi, Distt. Shimla (H.P.)

In the matter of:

Sh. Ramesh Chand s/o Sh. Mansa Ram, Village Cheend, P.O. Malat, Tehsil Kupvi, Distt. Shimla (H.P.).

#### Versus

#### General Public

Whereas, Sh. Ramesh Chand s/o Sh. Mansa Ram, Village Cheend, P.O. Malat, Tehsil Kupvi, Distt. Shimla (H.P.) has filed an application u/s 13(3) death & birth registration Act, 1969 with the claim that the date of birth of his daughter Muskan is 22-09-2009, which stands entered in all his records except the original record of death & birth of G.P. Malat. Applicant has prayed to pass an appropriate order to get the date of birth entered in the relevant record of death & birth of G.P. Malat.

In view of the above claims, this proclamation is hereby issued in order to invite the objections if any, from the general public. Anyone, having any objection, whatsoever, may file the objection, in person or through counsel on or before 26-10-2024. In case of no objection, appropriate order shall be passed in the matter.

Issued with my signature and seal on 26-09-2024.

Seal. Sd/-

> Naib-Tehsildar-cum-Executive Magistrate, Kupvi, Distt. Shimla (H.P.).

#### In the Court of Bhanu Gupta, HPAS, Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.)

Sh. Manmohan s/o Sh. Prem Dass, r/o Village Kwalta, P.O. Giltari, Tehsil Jubbal, Distt. Shimla (H.P.) ..Applicant.

Versus

General Public ..Respondent.

Subject.—Application u/s 13(3) of Birth & Death Registration Act, 1969.

Sh. Manmohan s/o Sh. Prem Dass, r/o Village Kwalta, P.O. Giltari, Tehsil Jubbal, Distt. Shimla (H.P.) has preferred an application to the undersigned for registration of date of death of his brother namely Vinod Kumar (DOD 13-01-2023) at IGMC Shimla in the record of Municipal Corporation, Shimla.

Therefore, through this proclamation, the general public is hereby informed that if any person having any objection for entry of date of death mentioned above, may submit his objections in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the court on this 5th October, 2024.

Seal. Sd/-(BHANU GUPTA, H.P.A.S.), Sub-Divisional Magistrate,

Shimla (Urban) (H.P.).

### समक्ष सहायक समाहर्ता द्वितीय श्रेणी, सरस्वती नगर, उप-तहसील सरस्वती नगर, जिला शिमला, हिमाचल प्रदेश

श्रीमती गीता पत्नी श्री अमित दुल्टा, निवासी गांव रोहटान, डां० मान्दल, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र०)। वादिया।

बनाम

आम जनता

प्रार्थना-पत्र अधिनियम, 1969 जेरे धारा 13(2/3) जन्म/मृत्यु दर्ज कराने बारे।

श्रीमती गीता पत्नी श्री अमित दुल्टा, निवासी गांव रोहटान, डा0 मान्दल, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0) ने इस कार्यालय में निवेदन किया है कि उसका बेटा जिसका नाम विहान दुल्टा है का जन्म ग्राम मान्दल, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0) में दिनांक 04—02—2020 को हुआ है जो अज्ञानतावश / घरेलू समस्याओं के कारण अभी तक सम्बन्धित ग्राम पंचायत के अभिलेख में दर्ज होना नहीं पाया गया। अतः आवेदिका अब ग्राम पंचायत मान्दल के अभिलेख में उपरोक्त तिथि व जन्म को दर्ज करवाना चाहती है।

अतः इस अदालती इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति या आम जनता को कोई एतराज हो तो वह दिनांक 16–10–2024 तक प्रातः 10.00 बजे अधोहस्ताक्षरी के कार्यालय / न्यायालय में उपस्थित होकर अपनी आपत्ति जाहिर कर सकता है। दीगर सूरत में नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 17-09-2024 को मेरे हस्ताक्षर एवम् मोहर न्यायालय से जारी हुआ।

मोहर ।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, सरस्वती नगर, जिला शिमला (हि0प्र०)।

### समक्ष सहायक समाहर्ता द्वितीय श्रेणी, सरस्वती नगर, उप-तहसील सरस्वती नगर, जिला शिमला, हिमाचल प्रदेश

श्रीमती सुभद्रा देवी पुत्री स्व0 श्री काना सिंह, निवासी रोहटान, डा0 मान्दल, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0)। वादिया।

बनाम

आम जनता

प्रार्थना-पत्र अधिनियम, 1969 जेरे धारा 13(2/3) जन्म/मृत्यु दर्ज कराने बारे।

श्रीमती सुभद्रा देवी पुत्री स्व0 श्री काना सिंह, निवासी गांव रोहटान, डा0 मान्दल, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0) ने इस कार्यालय में निवेदन किया है कि उसका नाम सुभद्रा है का जन्म ग्राम पंचायत रोहटान, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0) में दिनांक 01—01—1974 को हुआ है जो अज्ञानतावश / घरेलू समस्याओं के कारण अभी तक सम्बन्धित ग्राम पंचायत के अभिलेख में दर्ज

होना नहीं पाया गया। अतः आवेदिका अब ग्राम पंचायत मान्दल के अभिलेख में उपरोक्त तिथि व जन्म को दर्ज करवाना चाहती है।

अतः इस अदालती इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति या आम जनता को कोई एतराज हो तो वह दिनांक 16–10–2024 तक प्रातः 10.00 बजे अधोहस्ताक्षरी के कार्यालय / न्यायालय में उपस्थित होकर अपनी आपत्ति जाहिर कर सकता है। दीगर सूरत में नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 17-09-2024 को मेरे हस्ताक्षर एवम् मोहर न्यायालय से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, सरस्वती नगर, जिला शिमला (हि0प्र०)।

### समक्ष सहायक समाहर्ता द्वितीय श्रेणी, सरस्वती नगर, उप—तहसील सरस्वती नगर, जिला शिमला, हिमाचल प्रदेश

श्री मस्त राम पुत्र श्री मलू राम, निवासी गांव बिशनी, डा० सोलंग, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र अधिनियम, 1969 जेरे धारा 13(2/3) जन्म/मृत्यु दर्ज कराने बारे।

श्री मस्त राम पुत्र श्री मलू राम, निवासी गांव बिशनी, डा० सोलंग, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0) ने इस कार्यालय में निवेदन किया है कि उसका बेटा जिसका नाम शमशेर सिंह है का जन्म ग्राम सोलंग, उप—तहसील सरस्वती नगर, जिला शिमला (हि0प्र0) में दिनांक 10—06—1985 को हुआ है जो अज्ञानतावश / घरेलू समस्याओं के कारण अभी तक सम्बन्धित ग्राम पंचायत के अभिलेख में दर्ज होना नहीं पाया गया। अतः आवेदिका अब ग्राम पंचायत सोलंग के अभिलेख में उपरोक्त तिथि व जन्म को दर्ज करवाना चाहता है।

अतः इस अदालती इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति या आम जनता को कोई एतराज हो तो वह दिनांक 16–10–2024 तक प्रातः 10.00 बजे अधोहस्ताक्षरी के कार्यालय / न्यायालय में उपस्थित होकर अपनी आपत्ति जाहिर कर सकता है। दीगर सूरत में नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 17-09-2024 को मेरे हस्ताक्षर एवम् मोहर कार्यालय न्यायालय से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, सरस्वती नगर, जिला शिमला (हि0प्र०)।

### ब अदालत उप–मण्डल दण्डाधिकारी, चौपाल, जिला शिमला, हिमाचल प्रदेश

श्री मोहिन्दर सिंह पुत्र स्व0 श्री धना राम, निवासी ग्राम बोधना, डा0 व तहसील चौपाल, जिला शिमला, हिमाचल प्रदेश

#### बनाम

#### आम जनता

Application for death entry of Smt. Mastu Devi w/o Jhenku Ram, VPO. Dewat, Tehsil Chopal, District Shimla. H.P.

आम जनता को इस नोटिस के द्वारा सूचित किया जाता है कि श्री मोहिन्दर सिंह पुत्र स्व0 श्री धना राम, निवासी ग्राम बोधना, डा0 व तहसील चौपाल, जिला शिमला, हिमाचल प्रदेश ने इस अदालत में प्रार्थना—पत्र दायर किया है कि उसकी बहन श्रीमती मस्तू देवी पुत्री धना राम व पत्नी झैंकू राम, ग्राम व डा0 देवत, तहसील चौपाल, जिला शिमला, हिमाचल प्रदेश की मृत्यु दिनांक 11—07—2014 को हो चुकी है जो अन्जाने में समय पर ग्राम पंचायत देवत में मृत्यु दर्ज नहीं हो सकी है, अब दर्ज की जाए। प्रार्थना—पत्र के साथ प्रपत्र—10 तथा मुबलिंग 50/— रुपये के पोस्टल आर्डर सलगंन किये है।

अतः आम जनता को इस नोटिस के द्वारा सूचित किया जाता है कि यदि किसी आम व खास को श्रीमती मस्तू देवी पुत्री धना राम व पत्नी झैंकू राम, ग्राम व डा० देवत, तहसील चौपाल, जिला शिमला, हिमाचल प्रदेश मृत्यु का इन्द्राज दर्ज करने में कोई एतराज हो तो दिनांक 15—10—2024 को या इससे पूर्व इस अदालत में असालतन या वकालतन जैसी भी सूरत हो हाजर आकर अपना एतराज पेश करें। दीगर सूरत में मृत्यु का इन्द्राज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 13-09-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर ।

हस्ताक्षरित / – उप–मण्डल दण्डाधिकारी, चौपाल, जिला शिमला (हि0 प्र0)।

### समक्ष श्री संजीव गुप्ता ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

मुकद्दमा नं0 : 37 / 2022

तारीख मजरुआ : 12-05-2022

तारीख पेशी : 15-10-2024

श्रीमती चेतना पुत्री लेख राम, निवासी गांव जुलाखडी, महाल मैहला, उप—तहसील व जिला चम्बा (हि०प्र०)। प्रार्थी।

#### बनाम

1. श्रीमती मानसी पत्नी मनोज कुमार, 2. श्री हुक्म सिंह पुत्र श्री गुदडू, 3. श्री केहर सिंह पुत्र श्री तारा चन्द, 4. श्री रोहित पुर रोशन लाल, 5. श्री मोहित पुत्र रोशन लाल, 6. श्रीमती कृष्णा पुत्री रोशन लाल, 7. श्रीमती मोनिका पुत्री रोशन लाल, 8. श्री देवी चन्द पुत्र श्री मेद राम, 9. श्री अजीत सिंह पुत्र श्री मेद राम, 10. श्री रूप राम पुत्र श्री मेद राम, 11. श्री बहादुर राम पुत्र लाला, 12. श्री राजेश कुमार पुत्र श्री बृज लाल, उपरोक्त समस्त निवासी गांव / मोहाल जंगल तारव, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

प्रतिवादीगण।

प्रार्थना—पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना—पत्र बाबत भूमि मन्दरजा खाता / खतौनी नं0 15 / 15, कित्ता 4, रकबा तादादी 00—15—69 है0 मोहाल / मौजा जंगल तारव, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना—पत्र श्रीमती चेतना पुत्री लेख राम, निवासी गांव जुलाखडी, महाल मैहला, उप—तहसील व जिला चम्बा (हि0प्र0) ने न्यायालय में प्रार्थना—पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम खाता/खतौनी नं0 15/15, कित्ता 4, रकबा तादादी 00—15—69 है0 मोहाल/मौजा जंगल तारव, तहसील शिमला ग्रामीण, जिला शिमला बारे प्रस्तुत किया है। जिसमें प्रतिवादी नं0 2, 4 ता 10 ता 12 तामील साधारण तरीके से संभव न हो पा रही है।

अतः इश्तहार द्वारा उक्त प्रतिवादी नं0 2, 4 ता 10 ता 12 को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 15–10–2024 को अपराहन 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करें अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज तारीख 18-09-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, शिमला ग्रामीण, जिला शिमला (हि0 प्र0)।

### समक्ष श्री गोपाल कृष्ण मुखिया, कार्यकारी दण्डाधिकारी, रेणुकाजी स्थित संगड़ाह, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 3 / 2024

तारीख पेशी : 17—10—2024

श्री कलीया राम पुत्र श्री मीना राम, निवासी गांव शिवपुर, तहसील रेणुकाजी, जिला सिरमौर (हि०प्र०)।

बनाम

आम जनता

विषय-- जन्म एवं मृत्यु पंजीकरण दर्ज करने बारे प्रार्थना-पत्र।

उपरोक्त प्रार्थना—पत्र श्री कलीया राम पुत्र श्री मीना राम, निवासी गांव शिवपुर, तहसील रेणुकाजी, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसके भतीजे नवीन जिसकी जन्म तिथि 02—03—2015 है, जो ग्राम पंचायत शिवपुर के रिकार्ड में दर्ज नहीं है जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि इस सम्बन्ध में किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 17—10—2024 को प्रातः 10.00 बजे हमारी अदालत में उपस्थित होकर उजर / एतराज प्रस्तुत कर सकता है। बाद गुजरने मियाद कोई उजर काबिलेगौर न होगा तथा सायल का नाम व जन्म तिथि को दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 17-09-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, रेणुकाजी स्थित संगड़ाह, जिला सिरमौर (हि०प्र०)।

\_\_\_\_\_

### समक्ष श्री मोहन लाल भरमाईक, कार्यकारी दण्डाधिकारी, तहसील ददाहू, जिला सिरमौर, हिमाचल प्रदेश

ब मुकद्दमा श्रीमती उर्मिला देवी पुत्री मोहन लाल, निवासी कांडो कांसर, ग्राम कांडो कांसर, तहसील ददाहू, जिला सिरमौर (हि0 प्र0)।

बनाम

#### आम जनता

आवेदन पत्र जेरे धारा 13 (3) जन्म एवम् मृत्यु रजिस्ट्रीकरण अधिनियम, 1969.

श्रीमती उर्मिला देवी पुत्री मोहन लाल, निवासी कांडो कांसर, ग्राम पंचायत कांडो कांसर, तहसील ददाहू, जिला सिरमौर ने इस अदालत में एक दरख्वास्त गुजारी है कि प्रार्थिया अपना नाम व जन्म 28—05—1968 को ग्राम पंचायत कांडो कांसर में दर्ज करवाना चाहती है जोकि किसी कारणवश दर्ज नहीं किया था। जिसकी पुष्टि हेतु प्रार्थिया ने आवेदन पत्र मय हल्फी ब्यान, प्रपत्र संख्या 10, पांचवीं का प्रमाण—पत्र, परिवार नकल तथा जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन, जिला सिमौर की संस्तुति प्रस्तुत की है। प्रार्थिया अपना नाम व जन्म तिथि 28—05—1968 को ग्राम पंचायत कांडो कांसर के मूल रिकार्ड में दर्ज करवाना चाहती है।

अतः इस नोटिस द्वारा समस्त जनता ग्राम पंचायत भाटगढ़ व प्रार्थिया के समस्त रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उक्त प्रार्थिया का नाम व जन्म 28–05–1968 को ग्राम पंचायत कांडो कांसर के रिकार्ड में दर्ज करने बारे उजर व एतराज हो तो वह दिनांक 18–10–2024 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता/सकती है। उसके उपरान्त कोई उजर व एतराज न सुना जाएगा और नियमानुसार प्रार्थना–पत्र का निपटारा कर दिया जाएगा।

आज दिनांक 18-09-2024 को मेरे हस्ताक्षर एवम कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, तहसील ददाहू, जिला सिरमौर (हि०प्र०)।

### ब अदालत श्री जय सिंह ठाकुर, सहायक समाहर्ता प्रथम श्रेणी, ददाहू, जिला सिरमौर, हिमाचल प्रदेश

Civil Suit No. 54/1of 2018 (In the Court of Senior Civil judge Nahan) तारीख फैसला : 22-08-2023

तारीख पेशी : 23-10-2024

रणवीर दत्त पुत्र श्री रामचरण, निवासी बेढोन, तहसील ददाहू

बनाम

1. श्री जिन्दू राम पुत्र श्री छीगड़ राम, निवासी ददाहू, 2. श्री ओम प्रकाश पुत्र श्री राम चन्द्र, निवासी अम्बाला केंट मुखत्यार आम रणदेव सिंह पुत्र श्री नथू राम, निवासी नाहन, 3. श्री रणदेव सिंह पुत्र श्री नथू राम, निवासी नाहन, 4. आम जनता।

उपरोक्त को इश्तहार के माध्यम से सूचित किया जाता है कि Civil Suit No. 54/1of 2018 तारीख फैसला : 22–08–2023 (In the Court of Senior Civil judge Nahan) एवं पंजीकृत बेयनामा मिनजानिब ब्यान (श्री जिन्दू राम पुत्र श्री छीगड़ राम, निवासी ददाहू, श्री ओम प्रकाश पुत्र श्री राम चन्द्र, निवासी अम्बाला केंट्र मार्फत मुखत्यार आम रणदेव सिंह पुत्र श्री नथू राम, निवासी नाहन) के आधार पर मौजा धार–टारण खाता नं0 189, मिन 338, खसरा नं0 3/790, रकबा तादादी 0–2 बीघा में इंतकाल बैय मिन जानिब नामा जिन्दू राम पुत्र श्री छीगड़ राम बहक रणवीर दत्त पुत्र रामचरण के नाम दर्ज रजिस्टर कर दिया है। लेकिन प्रतिवादीगणों के क्षेत्र से बाहर रहने व स्थायी पते की सही जानकारी न होने के कारण उन्हें समन तामील न हो पाया। लिहाजा इस आम इश्तहार के माध्यम से प्रतिवादीगणों उनके सगे सम्बंधियों व आम जनता का सूचित किया जाता है, यदि इस इंतकाल में तसदीक बारा उपरोक्त किसी को भी उजर व एतराज हो तो दिनांक 23–10–2024 को तहसील कार्यालय में प्रातः 10.00 बजे असालतन या वकालतन हाजिर आवें। बसूरत गैरहाजिर आपके खिलाफ एकतरफा कार्यवाही अमल में लाई जायेगी व बरुये आदेश Civil Suit No. 54/1of 2018 तारीख फैसलाः 22–08–2023 (In the Court of Senior Civil judge Nahan) का इंतकाल तसदीक कर दिया जावेगा।

आज दिनांक 27-09-2024 को हमारे हस्ताक्षर एवं मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, ददाहू, जिला सिरमौर (हि०प्र०)।

### ब अदालत श्री जय सिंह ठाकुर, कार्यकारी दण्डाधिकारी, तहसील ददाहू, जिला सिरमौर, हिमाचल प्रदेश

ब मुकद्दमा श्री नरेंदर कुमार पुत्र जिया राम, निवासी बारथल, ग्राम पंचायत बारथल मधाना, तहसील ददाह्, जिला सिरमौर (हि0 प्र0)।

बनाम

आम जनता

आवेदन पत्र जेरे धारा 13 (3) जन्म एवम् मृत्यु रजिस्ट्रीकरण अधिनियम, 1969.

श्री नरेंदर कुमार पुत्र जिया राम और श्रीमती कौर देवी, निवासी बारथल, जिला सिरमौर ने इस अदालत में एक दरख्वास्त गुजारी है कि प्रार्थी अपना नाम व जन्म तिथि 18–03–1964 को दर्ज करवाना चाहता हैं। जिसका रिकार्ड ग्राम पंचायत बारथल मधाना में दर्ज नहीं किया है। जिसकी पुष्टि हेतु प्रार्थी ने आवेदन पत्र मय हल्फी ब्यान, प्रपत्र संख्या 10, विद्यालय छोड़ने का प्रमाण–पत्र, परिवार नकल तथा जिला रिजस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन, जिला सिमौर की संस्तुति प्रस्तुत की है। प्रार्थी अपना नाम व जन्म तिथि 18–03–1964 को ग्राम पंचायत बारथल मधाना के मूल रिकार्ड में दर्ज करवाना चाहता है।

अतः इस नोटिस द्वारा समस्त जनता ग्राम बारथल व प्रार्थी के समस्त रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उक्त प्रार्थी का नाम व जन्म तिथि 18–03–1964 को ग्राम पंचायत बारथल मधाना के रिकार्ड में दर्ज करने बारे उजर व एतराज हो तो वह दिनांक 16–10–2024 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता/सकती है। उसके उपरान्त कोई उजर व एतराज न सुना जाएगा और नियमानुसार प्रार्थना–पत्र का निपटारा कर दिया जाएगा।

आज दिनांक 24-09-2024 को मेरे हस्ताक्षर एवम् कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी, तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील बालीचौकी, जिला मण्डी (हि0 प्र0)

देश राज पुत्र चैनू, निवासी बसूट, डा० व उप-तहसील थाची, जिला मण्डी (हि० प्र०)।

बनाम

आम जनता

विषय.—–राजस्व रिकार्ड में नाम दुरुस्ती बारे जेर धारा 37(2) के तहत आवेदन–पत्र ।

देश राज पुत्र चैनू, निवासी बसूट, डा० व उप—तहसील थाची, जिला मण्डी (हि० प्र०) ने एक आवेदन मय शपथ—पत्र इस आशय के साथ गुजारा है कि मेरा नाम सभी दस्तावेजों में देश राज पुत्र चैनू दर्ज है। लेकिन भू—राजस्व विभाग मुहाल बसूट / 579, खलवान / 578 व ददवास / 576 में देव राज पुत्र चैनू दर्ज है। जिसकों की मैं दुरुस्त करके देव राज पुत्र चैनू के बजाये देश राज पुत्र चैनू ही दर्ज करना चाहता हूं।

अतः इस इश्तहार द्वारा सर्वसाधारण जनता व हितबद्ध व्यक्तियों को सूचित किया जाता है कि उपरोक्त नाम को दुरुस्त करने बारे किसी भी व्यक्ति को कोई आपित हो तो वह दिनांक 14–10–2024 को या इससे पूर्व अधोहस्ताक्षरी के समक्ष असालतन या वकालतन उपस्थित होकर अपनी आपित दर्ज कर सकता है। इसके पश्चात् कोई भी एतराज काबिले समायत नहीं होगा तथा आवेदन—पत्र पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर ।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील थाची, जिला मण्डी (हि0 प्र0)।

### ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील बालीचौकी, जिला मण्डी (हि0 प्र0)

मोती राम पुत्र तुलसी राम, निवासी गांव जैहरा, डा० सोमनाचनी, उप–तहसील थाची, जिला मण्डी (हि० प्र०)।

बनाम

#### आम जनता

विषय.--राजस्व रिकार्ड में नाम दुरुस्ती बारे जेर धारा 37(2) के तहत आवेदन-पत्र ।

मोती राम पुत्र तुलसी राम, निवासी गांव जैहरा, डा० सोमनाचनी, उप—तहसील थाची, जिला मण्डी (हि० प्र०) ने एक आवेदन मय शपथ—पत्र इस आशय के साथ गुजारा है कि मेरा नाम प्रत्येक कागजात में मोती राम ही दर्ज है। लेकिन राजस्व विभाग के रिकार्ड मुहाल सोमगाड/634 में मोहन लाल दर्ज हो गया है। जिसको मैं दुरुस्त करके मोहल लाल के बजाये मोती राम ही दर्ज करना चाहता हूं।

अतः इस इश्तहार द्वारा सर्वसाधारण जनता व हितबद्ध व्यक्तियों को सूचित किया जाता है कि उपरोक्त नाम को दुरुस्त करने बारे किसी भी व्यक्ति को कोई आपित हो तो वह दिनांक 14–10–2024 को या इससे पूर्व अधोहस्ताक्षरी के समक्ष असालतन या वकालतन उपस्थित होकर अपनी आपित्त दर्ज कर सकता है। इसके पश्चात् कोई भी एतराज काबिले समायत नहीं होगा तथा आवेदन—पत्र पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील थाची, जिला मण्डी (हि0 प्र0)।

### ब अदालत भू–सुधार अधिकारी एवं तहसीलदार, सुन्दरनगर, जिला मण्डी (हि0 प्र0)

शीर्षक :

श्री बशीर मुहम्मद पुत्र रमजान मुहम्मद, निवासी गांव डिनक, डा० कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि० प्र०।

बनाम

आम जनता

ं प्रत्यार्थीगण।

प्रार्थना-पत्र बाबत किये जाने दर्ज व तस्दीक इन्तकाल मकफूदउल खबरी।

श्री बशीर मुहम्मद पुत्र रमजान मुहम्मद, निवासी गांव डिनक, डा० कनैड, तहसील सुन्दरनगर, जिला मण्डी, हि० प्र० ने इस न्यायालय कुतूबदीन पुत्र नवी बक्ष पुत्र फरीदा जोकि 1947 से लापता है के बारे बराये मुहाल डुगराई/5 के खाता/खतौनी नं० 331/366, खसरा नं०..., कित्ता 13, रकबा 17–17–01 बीघा बारे म मकफूदउल खबरी बारे प्रार्थना—पत्र प्रस्तुत किया है।

अतः इस इश्तहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त किसी भी प्रकार का कोई उजर / एतराज हो तो वह दिनांक 15—10—2024 को मुकर्रर तारीख पर बवक्त 10.00 बजे सुबह असालतन या वकालतन हाजिर आकर पैरवी मुकद्दमा करें अन्यथा आपके खिलाफ कार्यवाही एकतरफा अमल में लाई जायेगी।

आज दिनांक 11-09-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – भू–सुधार अधिकारी एवं तहसीलदार, सुन्दरनगर, जिला मण्डी, हि० प्र०।

\_\_\_\_\_

### समक्ष तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, लडभड़ोल, जिला मण्डी (हि०प्र०)

मिसल नं0 : 165 / 2024

तारीख मरजुआ : 17-09-2024

तारीख पेशी : 18—10—2024

श्री सुरेन्द्र पुत्र श्री अमर सिंह पुत्र गोविन्द, निवासी गांव व डा० सिमस, तहसील लडभड़ोल, हाल निवासी गांव व डा० जलपेहड़, तहसील जोगिन्दर नगर, जिला मण्डी (हि०प्र०)

बनाम

आम जनता

ं फरीकदोयम्।

दरख्वास्त बाबत नाम दुरुस्ती।

उपरोक्त उनवान वाला मुकद्दमा में प्रार्थी श्री सुरेन्द्र पुत्र श्री अमर सिंह पुत्र गोविन्द, निवासी गांव व डा० सिमस, तहसील लडभड़ोल, हाल निवासी गांव व डा० जलपेहड़, तहसील जोगिन्दर नगर, जिला मण्डी (हि०प्र०) ने इस अदालत में दिनांक 07–09–2024 को प्रार्थना—पत्र प्रस्तुत करते हुए अपने प्रार्थना—पत्र में निवेदन किया है कि प्रार्थी के पिता का वास्तविक नाम अमर सिंह है जो कि प्रार्थी के नकल परिवार रिजस्टर भाग—1 में दर्ज हुआ है परन्तु प्रार्थी के पिता का नाम राजस्व अभिलेख महाल सिमस में पंजका दर्ज हो चुका है, जो कि गलत दर्ज हुआ है। प्रार्थी के पिता की मृत्यु हो चुकी है। प्रार्थी ने अपने प्रार्थना—पत्र के समर्थन में अबाहन पत्र, तलबाना, नकल शजरा नस्ब, स्वघोषणा पत्र, मृत्यु प्रमाण—पत्र, जन्म प्रमाण—पत्र, परिवार नकल भाग—1 व राशन कार्ड साथ सलग्न कर रखे हैं। अब प्रार्थी ने अपने पिता के नाम की दुरुस्ती के आदेश चाहे हैं।

अतः इस राजपत्र इश्तहार के माध्यम से सर्वसाधारण आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख मुहाल सिमस में प्रार्थी के पिता का नाम पंजका के स्थान पर पंजका उपनाम अमर सिंह पुत्र गोविन्द, निवासी गांव व डा० सिमस, तहसील लडभड़ोल, जिला मण्डी (हि०प्र०) की दुरुस्ती करने बारा कोई उजर / एतराज हो तो वह असालतन या वकालतन तारीख पेशी 18–10–2024 को 10.00 बजे प्रातः इस अदालत में हाजिर होकर अपना उजर / एतराज पेश कर सकता है। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 18-09-2024 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, लडभड़ोल, जिला मण्डी (हि०प्र०)।

### ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 34 / 2024

तारीख मजरूआ : 02-09-2024

तारीख पेशी : 25-10-2024

नानकी देवी पुत्री श्री उत्तमी देवी, गांव मैंगल, डा० बिजनी, तहसील सदर, जिला मण्डी, हि० प्र०।

बनाम

#### आम जनता

प्रार्थना—पत्र नाम व जन्म तिथि दर्ज करने वारे इश्तहार गजट/मुश्त्री मुन्यादी जेर धारा 13/3 जन्म एवं मृत्यु पंजीकरण अधिनियम 1969.

नानकी देवी पुत्री श्री उत्तमी देवी, गांव मैंगल, डा० बिजनी, तहसील सदर, जिला मण्डी, हि० प्र० ने इस अदालत में प्रार्थना—पत्र दायर किया है कि मेरा जन्म दिनांक 07—01—1986 को गांव मैगल में हुआ है। पर अज्ञानतावश/अनजाने में अनपढ़ता के कारण मेरे माता इसे तत्कालीन ग्राम पंचायत टाण्डू व वर्तमान ग्राम पंचायत मैगल के रिकार्ड में दर्ज न करा सके हैं। जिसे अब दर्ज किया जावे।

प्रार्थना पत्र में वर्णित नाम व जन्म तिथि के दर्ज करने बारे आमजनता को अखबार इश्तहार गजट राजपत्र हिमाचल प्रदेश के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को उक्त प्रार्थिया के नाम नानकी देवी पुत्री उतमी देवी की जन्म तिथि दिनांक 07—01—1986 को तत्कालीन ग्राम पंचायत टाण्डू व वर्तमान ग्राम पंचायत मैगल के अभिलेख में दर्ज किये जाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायलय में दिनांक 25—10—2024 को प्रातः 11.00 बजे से पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर/एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जाएगीं तथा उक्त जन्म तिथि को दुरुस्त करने के आदेश सम्बन्धित ग्राम पंचायत को दे दिए जाएंगे।

आज दिनांक 05-09-2024 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी (हि0 प्र0)।

## ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 05 / 2024

तारीख मजरूआ : 30-01-2024

तारीख पेशी : 19–10–2024

हरि सिंह पुत्र श्री आत्म सिंह, मकान नं0 150/3 जेल रोड, नगर मण्डी, तहसील सदर, जिला मण्डी, हि0 प्र0।

बनाम

#### आम जनता

प्रार्थना—पत्र जेर धारा 37 ता 38 भू—राजस्व अधिनियम 1957 के अन्तर्गत नाम दुरुस्ती इश्तहार गजट पत्र / प्रकाशन के माध्यम से जारी सूचित करने बारे। हरि सिंह पुत्र श्री आत्म सिंह, मकान नं0 150/3 जेल रोड, नगर मण्डी, तहसील सदर, जिला मण्डी, हि0 प्र0 ने इस अदालत में प्रार्थना—पत्र दायर किया है कि मेरी पुश्तैनी भूमि मोहाल बैहंजी, तहसील सरकाघाट, जिला मण्डी के रिकार्ड में मेरी जाति डुमणा, गोत भारद्वाज है जो कि सही है। जबिक महाल सैण के राजस्व रिकार्ड में मेरी जाति सिख, गोत महजबी सिख दर्ज है जो कि गलत है। जिसे मुहाल सैण में सही जाति, डुमणा, गोत भारद्वाज दर्ज किया जाए।

प्रार्थना—पत्र में वर्णित नाम के व्यक्ति की जाति, गोत दुरुस्त करने बारा आम जनता / सर्वसाधारण को गजट राजपत्र हिमाचल प्रदेश में प्रकाशन के माध्यम से सूचित किया जाता है कि यदि उक्त व्यक्ति के गोत को तहसील सदर के महाल सैण के रिकार्ड में सही दर्ज किए जाने बारे किसी को कोई उजर/एतराज हो तो दिनांक 19—10—2024 को असालतन या वकालतन प्रातः 11.00 बजे इस न्यायालय में हाजिर होकर अपना उजर/एतराज पेश कर सकता है। निर्धारित तिथि के पश्चात् कोई उजर/एतराज प्राप्त होने पर कोई विचार नहीं किया जाएगा तथा दावा में एकपक्षीय कार्यवाही अमल में लाई जाएगी।

आज दिनांक 09-09-2024 को हमारे हस्ताक्षर व मोहर नयायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी (हि0 प्र0)।

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of:

- 1. Sh. Dhruv Pandit s/o Sh. Satish Sharma, r/o H. No. 159/2, Purani Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).
- 2. Smt. Shalini d/o Sh. Trilok Chand Sharma, Vill. Behal, P.O. Pairi, Tehsil Balh, District Mandi (H.P.)

Versus

#### General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Dhruv Pandit s/o Sh. Satish Sharma, r/o H. No. 159/2, Purani Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Shalini d/o Sh. Trilok Chand Sharma, Vill. Behal, P.O. Pairi, Tehsil Balh, District Mandi (H.P.) [at present w/o Sh. Dhruv Pandit s/o Sh. Satish Sharma, r/o H. No. 159/2, Purani Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) ] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 09-03-2023 according to Hindu rites and customs at their respective houses, Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 12-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 13th day of September, 2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H.P.).

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of:

- 1. Mohd. Sadab s/o Mohd. Irshad, r/o H.No. 86/12, Ram Nagar, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).
- 2. Shumaila Anjum d/o Mohd. Rizwan, r/o G-192, G-Block, Dilshad Colony, Jhilmil, East Delhi-110 095 ...*Applicants*.

Versus

#### General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Mohd. Sadab s/o Mohd. Irshad, r/o H.No. 86/12, Ram Nagar, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Shumaila Anjum d/o Mohd. Rizwan, r/o G-192, G-Block, Dilshad Colony, Jhilmil, East Delhi-110 095 [at present w/o Mohd. Sadab s/o Mohd. Irshad, r/o H.No. 86/12, Ram Nagar, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 24-04-2024 according to Mohammedan rites and customs at their respective houses, Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 22-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 23rd day of September, 2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H.P.).

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar, District Mandi (H. P.)

In the matter of:

- 1. Sh. Yogesh Kumar s/o Sh. Suresh Kumar, r/o House No. 274/11, V.P.O. Purana Bazar, Tehsil Sundernagar, Distt. Mandi (H.P.).
  - 2. Gurpreet Kaur d/o Sh. Bishan Dass, r/o VPO Gardlay, Tehsil & Distt. Ropar, Punjab . . Applicants.

#### Versus

#### General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act.

Sh. Yogesh Kumar & Gurpreet Kaur applicants have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu rites and ceremonies on dated 10-02-2020 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 23-10-2024. After that no objection will be entertained and marriage will be registered.

Issued today on 23-09-2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar, District Mandi (H.P.).

\_\_\_\_

#### Before the Court of Sub-Registrar (Tehsildar), Tehsil Sadar, Distt.Mandi (H.P.)

<u>File No.</u> <u>Date of Institution</u> <u>Next Date of Hearing</u> 41/2024 03-09-2024 10-12-2024

- 1. Onkar Singh s/o Late Sh. Rajinder Singh, r/o H. No. 351/12, Ram Nagar, Mandi Town, District Mandi, H.P. aged 60 years.
- 2. Sh. Narender Pal Singh s/o Late Sh. Rajinder Singh, r/o Kothi No. 361, Sector-37A, Chandigarh, U.T.

..Petitioners.

- 1. General Public.
- 2. Smt. Amarjeet Kaur wd/o Late Sh. Rajinder Singh, r/o H. No. 351/12, Ram Nagar, Mandi Town, District Mandi, H.P.
- 3. Smt. Jaswinder Kaur w/o Late Sh. Balwinder Singh, r/o H. No. A264, 3<sup>rd</sup> Floor, Sudarshan Park, Moti Nagar, P.O. Ramesh Nagar, New Delhi -110 015.
- 4. Smt. Avninder Kaur w/o Satbir Singh, r/o Block A561, Ranjeet Avenue, Amritsar, Punjab-143 001.

Application under section 40 & 41 of Indian Registration Act, 1908 for registration of will.

Onkar Singh s/o Late Sh. Rajinder Singh, r/o H. No. 351/12, Ram Nagar, Mandi Town, District Mandi, H.P. & Sh. Narender Pal Singh s/o Late Sh. Rajinder Singh, r/o Kothi No. 361, Sector-37A, Chandigarh, U.T. has filed an application stating therein that the Father of applicant and respondents No. 3 & 4 and husband of respondents No. 1 who has expired on 27-12-2022 and on account of services rendered to said Rajinder Singh he has tested a will in the presence of two independent marginal witnesses, drafted by Shailesh Kumar Sharma and presented Rajneesh Prabha and Mukul Sharma Advocate and dictated by the testator Sh. Rajinder Singh but could not be registered due to some unavoidable circumstances.

In support of the application the applicant has filed an affidavit with other relevant documents. For the confirmation of the claim/ application this proclamation is issued to the General Public with the contents that if anybody has any objection regarding this claim he can file the objection or appear in person in my court on or before 10-12-2024 failing which *ex-parte* proceeding shall be taken and no objection will be entertained and order to enter the unregistered will of above named Rajinder Singh, r/o H. No. 351/12, Ram Nagar, Mandi Town, District Mandi, H.P. will be registered in favour of petitioners Sh. Onkar Singh & Sh. Narender Pal Singh at Mandi Town.

Given under my hand and seal of the court.

Seal. Sd/Sub-Registrar,

Tehsil Sadar Distt. Mandi (H.P.).

#### Before the Assistant Collector (2nd Grade), Mandap, District Mandi (H.P.)

Kashmir Singh aged 46 years s/o Late Sh. Chet Ram, r/o Banerdi, P.O. Pehad, Sub-Tehsil Mandap, Distt. Mandi (H.P.) ...*Applicant*.

Versus

General Public ...Respondent.

Application for Name Correction.

Whereas the above named applicants has made an application before the undersigned regarding correction of his father's name as Cheta *alias* Chet Ram in place of Cheta in revenue record of Muhal Banerdi, Kumharda and Ludhiyana, Sub-Tehsil Mandap, Distt. Mandi (H.P.).

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change the name they should appear before the undersigned on or before 22-10-2024 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 19th day of September, 2024 under my hand and seal of the Court.

Seal.

Sd/
Assistant Collector (2nd Grade),

Mandap, District Mandi (H.P.).

#### Before the Assistant Collector (2nd Grade), Mandap, District Mandi (H.P.)

Om Chand *alias* Diwan Chand s/o Late Sh. Govind Ram, r/o VPO Rissa, Sub-Tehsil Bhadrota, Distt. Mandi (H.P.) ...*Applicant*.

Versus

General Public ... Respondent.

Application for Name Correction.

Whereas the above named applicants has made an application before the undersigned regarding correction of his name as Om Chand *alias* Diwan Chand in place of Diwan Chand in revenue record of Muhal Badresa, Sub-Tehsil Mandap, Distt. Mandi (H.P.).

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change the name, they should appear before the undersigned on or before 29-10-2024 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 24th day of September, 2024 under my hand and seal of the Court.

Seal. Sd/-

Assistant Collector (2nd Grade), Mandap, District Mandi (H.P.).

### In the Court of Executive Magistrate, District Mandi (H.P.)

In the matter of:

Durma Devi d/o Kahan Singh at present wd/o Tek Singh, r/o Village Druman, P.O. Giun, Sub-Tehsil Mandap, Distt. Mandi (H.P.) ... *Applicant*.

Versus

General Public ...Respondent.

Application under section 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Smt. Durma Devi d/o Kahan Singh at present wd/o Tek Singh, r/o Village Druman, P.O. Giun, Sub-Tehsil Mandap, Distt. Mandi (H.P.) has filed an application alongwith the affidavits in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter her date of birth which is 19-02-1943 in the record of Birth Register, in Gram Panchayat Langehar.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Smt. Durma Devi d/o Kahan Singh at present wd/o Tek Singh born on 19-02-1943, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today under my hand and seal of the Court on this 19th day of September, 2024.

Seal. Sd/
Executive Magistrate,

Mandap, District Mandi (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh, District Mandi (H. P.)

In the matter of:

- 1. Sh. Rishi Kumar s/o Sh. Jai Chand alias Gian Chand, r/o Village & P.O. Nerchowk, Tehsil Balh, District Mandi (H.P.).
  - 2. Smt. Kumari d/o Sh. Shishu Pal, r/o Village Andreothi, Kui (17), Shimla, Rohru (H.P.)

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Rishi Kumar s/o Sh. Jai Chand alias Gian Chand, r/o Village & P.O. Nerchowk, Tehsil Balh, District Mandi (H.P.) & Smt. Kumari d/o Sh. Shishu Pal, r/o Andreothi, Kui (17), Shimla, Rohru (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 11-04-2024 according to Hindu rites and customs at Andreothi, Kui (17), Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objections personally or in writing before this court on or before 14-10-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 13th day of September, 2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Balh, District Mandi (H.P.).

#### नाम परिवर्तन

में, अमर दासी पत्नी स्वर्गीय कृष्ण चंद, गांव सोबली, डाकघर देवनगर, तहसील रामपुर, जिला शिमला (हि0प्र0) सूचित करती हूं कि मेरे आधार कार्ड नंबर 5997 2133 3065, ओल्ड एज पेंशन रिकार्ड में मेरा नाम बाबरी देवी लिखा गया है जोकि गलत है। मेरा सही नाम अमर दासी है। सभी सम्बंधित नोट करें।

अमर दासी पत्नी स्वर्गीय कृष्ण चंद, गांव सोबली, डाकघर देवनगर, तहसील रामपुर, जिला शिमला (हि०प्र०)।

#### **CHANGE OF NAME**

I, Mohini Daniel wd/o Late Sh. Sarvez Daniel, r/o Mohalla Kashmiri, Chamba Town, Tehsil & District Chamba (H.P.) have changed my name from Mohini Sohal Lal to Mohini Daniel for all purposes in future. Please note .

MOHINI DANIEL wd/o Late Sh. Sarvez Daniel, r/o Mohalla Kashmiri, Chamba Town, Tehsil & District Chamba (H.P.).

#### **CHANGE OF NAME**

I, Shankutla Devi w/o Mukesh Kumar, r/o VPO Dhameta, Teh. Fatehpur, Distt. Kangra (H.P.) declare that in the school records of my sons Abhishek Dhiman & Nabhishek Kumar & in Gram Panchayat Dhameta records, my name is Shankutla Devi but in my Adhaar Card my name wrongly entered as Sonu Devi.

SHANKUTLA DEVI w/o Mukesh Kumar, r/o VPO Dhameta, Teh. Fatehpur, Distt. Kangra (H.P.).

#### **CHANGE OF NAME**

I, Swarna Devi *alias* Lata Devi w/o Tilak Raj, r/o Village Lower Badhal, P.O. Thore, Teh. Dehra, Distt. Kangra (H.P.) declare that my name wrongly entered in Adhaar Card as Swarna Devi whereas my correct name is Lata Devi. In future I may be known as Lata Devi w/o Tilak Raj for all purposes. Concerned note.

SWARNA DEVI alias LATA DEVI w/o Tilak Raj, r/o Village Lower Badhal, P.O. Thore, Teh. Dehra, Distt. Kangra (H.P.).

# SPECIFIC NOTIFICATION FINANCE DEPARTMENT

#### **NOTIFICATION**

Shimla, the 10th October, 2024

**No. Fin-2-C(12)2/2024.**—Government of Himachal Pradesh hereby notifies the sale of Himachal Pradesh Government Stock (Securities) of **10**-year tenure for an aggregate amount of Rs. **600 crore** (Nominal). The sale will be subject to the terms and conditions spelt out in this notification (called specific Notification) as also the terms and conditions specified in the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 of Government of Himachal Pradesh.

#### Object of the Loan:

- 1. (i) The Proceeds of the State Government Securities will be utilized for the development works of the State of Himachal Pradesh.
  - (ii) Consent of Central Government has been obtained to the floatation of this loan as required by Article 293(3) of the Constitution of India.

#### **Method of Issue:**

2. Government Stock will be sold through the Reserve Bank of India, Mumbai Office (PDO) Fort, Mumbai-400 001 by auction in the manner as prescribed in paragraph 6.1 of the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 at a coupon rate to be determined by the Reserve Bank of India at the **yield** based auction under multiple price formats.

#### **Allotment to Non-competitive Bidders:**

3. The Government Stock upto 10 % of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1 % of the notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding Facility in the Auctions of State Government Securities of the General Notification (Annexure-II).

#### Place and Date of Auction:

- 4. The auction will be conducted by the Reserve Bank of India, at its Mumbai Office, Fort, Mumbai 400 001 on **October 15, 2024**. Bids for the auction should be submitted in electronic format, on the Reserve Bank of India Core Banking Solution (E-Kuber) system as stated below on **October 15, 2024**:
  - (a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.30 A.M.
  - (b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.00 A.M.

#### **Result of the Auction:**

5. The result of the auction shall be displayed by the Reserve Bank of India on its website on the same day. The payment by successful bidders will be on **October 16, 2024**.

#### **Method of Payment:**

6. Successful bidders will make payments on **October 16, 2024** before close of banking hours by means of cash, bankers' cheque/pay order, demand draft payable at Reserve Bank of India, Mumbai/New Delhi or a cheque drawn on their account with Reserve Bank of India, Mumbai (Fort)/New Delhi.

#### **Tenure:**

7. The Stock will be of 10-year tenure. The tenure of the Stock will commence on October 16, 2024.

#### **Date of Repayment:**

8. The loan will be repaid at par on October 16, 2034.

#### **Rate of Interest:**

9. The cut-off yield determined at the auction will be the coupon rate percent per annum on the Stock sold at the auction. The interest will be paid on **April 16 and October 16.** 

#### **Eligibility of Securities:**

10. The investment in Government Stock will be reckoned as an eligible investment in Government Securities by banks for the purpose of Statutory Liquidity Ratio (SLR) under section 24 of the Banking Regulation Act, 1949. The stocks will qualify for the ready forward facility.

#### By order and in the name of the Governor of Himachal Pradesh,

Sd/-(DEVESH KUMAR, IAS), Principal Secretary (Finance), to the Government of Himachal Pradesh.